

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Appeal No. 75022 of 2017  
Excise Cross Objection No.75560/2017**

(Arising out of Order-in-Appeal No. 72-75/SLG-C.Ex/2016 dated 28.09.2016 passed by Commissioner of Central Excise (Appeal-I), Kolkata.

**M/s Bajrangbali Rolling Mills (P) Ltd,**

Khaprail Road, P.O. Nema, Matigara, Dist.- Darjeeling, West Bengal-734010.

**..Appellant**

*VERSUS*

**Commissioner of CGST & Central Excise, Siliguri.**

C. R. Building, Haren Mukherjee Road, Hakimpada, Siliguri-734001.

**...Respondent**

**..  
APPEARANCE :**

None, for the Appellant

Shri S. Mukhopadhyay, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)**

**FINAL ORDER No...75193/2022**

DATE OF HEARING : 12.04.2022

DATE OF DECISION : 12.04.2022

**PER P.K.CHOUDHARY :**

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Cross objection also gets disposed off.

(Dictated and pronounced in the open court)

Sd/-

**(P. K. Choudhary)  
Member (Judicial)**

T.K.